

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2806
ANSWERED ON:15.03.2010
IMPOSITION OF TAX BY CANTONMENT BOARDS
Premdas Shri

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Bareilly Cantonment Board has increased the tax on the civilians by several times and issued an ultimatum to them in this regard;
- (b) if so, the comparative details of prevailing taxes and the earlier taxes;
- (c) whether the Government has taken remedial measures in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) & (b): Rate at which taxes are levied has not been increased in Bareilly Cantonment in the recent past. However, triennial assessment for levying property tax has been carried out for the period 2008-2011 in accordance with the provisions of the Cantonments Act, 2006 by which the total demand of property tax has increased from Rs.4,98,307/- per annum, as per the previous assessment, to Rs.25,70,565/- per annum.

(c) & (d): Since assessment has been made in accordance with the provisions of the Cantonments Act, 2006, the government intervention is not required.